

Abstract

Disaster Management – Corona Virus Disease (COVID-19) – Infection prevention and control –Notification issued of Government of India – Ministry of Home Affairs – Addendum received - Amendment to Notification – Issued.

REVENUE AND DISASTER MANAGEMENT DEPARTMENT

Disaster Management Wing, DM II Section

G.O.(Ms)No.174

Dated:28. 03.2020 விகாரி, பங்குனி 15 திருவள்ளுவர் ஆண்டு 2051

Read:

- G.O.Ms.No. 152/Health and Family Welfare (P1) Department dated 23.3.2020.
- G.O.(Ms) No. 172 Revenue and Disaster Management Department DM II Section dated 25.3.2020.
- Notification Order No. 40-3/2020-DM-I(A) issued by the Government of India, Ministry of Home Affairs, New Delhi dt.27.3.2020
- 4.From the Principal Secretary and Commissioner of Revenue Administration, OCI/563/2020, dated 28.3.2020

NOTIFICATION

WHEREAS in supersession of G.O. first cited, Orders have issued in the order second cited on effective and immediate measures need to be continued to prevent and contain the spread COVID-19 applicable through the State with effect from 25.3.2020 which came into force for a period of 21 days with effect from 25.3.2020.

WHEREAS the Principal Secretary/Commissioner of Revenue Administration in the letter fourth cited has stated in continuation of the above, the Government of India has issued notification in the reference third cited and the above addendum has been got reconciled with the G.O. 2^{nd} cited and sent the amendment proposal to the G.O. 2^{nd} cited.

NOW THEREFORE the State Government of Tamil Nadu based on the proposal of Principal Secretary and Commissioner of Revenue Administration and issues following amendment to G.O.(Ms).No. 172 Revenue and D.M. (DM.II) Department, dated: 25.3.2020.

- A. Against Clause 2 the sub-clauses (h) & (i) under exceptions may be added:
 - (h) Agencies engaged in procurement of agriculture products, including MSP operations.

(i) "Mandis" operated by the Agriculture Produce Market Committee.

- B. Against Clause (4); Sub-Clause (a) in exceptions it may be read as follows:
 - a) Shops including rations shops (under PDS and FCI operations) dealing with food, grozeries, fruits and vegetables, diary and milk booths, meat and fish, animal fodder and includes shops for seeds and pesticides and fertilizers. However district authorities may encourage and facilitate home delivery to minimize the movement of individuals outside their homes.
- C. Against Clause 4, the following two sub-clauses may be added under exceptions;
 - (k) Farming operations by Farmers and Farm workers in the field.
 - (I) Custom Hiring Centres (CHC)' related to farm machinery.
- D. Against Clause 5 the following exception sub-clause may be added:
 - (e) Manufacturing and packaging units of Fertilizers, Pesticides and Seeds.
- E. Against Clause 6, the following exception sub-clause as (f) may be added:

(f) Intra and inter-state movement of harvesting and slowing related machines like combined harvester and other agriculture/horticulture implements.

(By order of the Governor)

K.SHANMUGAM, CHIEF SECRETARY TO GOVERNMENT.

To

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All Additional Chief Secretaries, Principal Secretaries and Secretaries to the Government, Secretariat, Chennai.

The Commissioner Revenue Administration,
Ezhilagam, Chepauk, Chennai.

All the District Collectors.

The Chief Secretary to Government, Chennai 600 009

Hon'ble Chief Minister's Office, Chennai 600 009

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/Forwarded By Order/

Section Officer

வருவாய் மற்றும் பேரிடர் மேலாண்மைத்துறை அரசணை எண். 174 நாள். 28.03.2020 ன் படி கீழ்க்கண்ட பணிகள் நடைபெறுவதற்கான தடை நீக்கப்படுகிறது.

- 1) விவசாயப் பொருட்கள் கொள்முதல் நிறுவனங்கள்.
- விவசாய விளை பொருட்கள் மார்க்கெட் கமிட்டி நடத்தும் மண்டிகள்.
- 3) உர விற்பனை நிலையங்கள்.
- 4) விவசாய பணிகள் மற்றும் விவசாய கூலிப்பணி.
- 5) விவசாய இயந்திரங்கள் வாடகை மையங்கள்.
- உரம், விதைகள், பூச்சிக்கொல்லி தயாரிப்பு மற்றும் பேக்கிங் நிறுவனங்கள்.
- 7) மாநிலம் மற்றும் மாநிலங்களுக்கிடையேயான விவசாயம் மற்றும் தோட்டக்கலை சார்ந்த இயந்திரங்களின் இயக்கம்.